

VITEM NO.22

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).

5048/2017

(Arising out of impugned final judgment and order dated 21/07/2016
in WC No. 99/2006 passed by the High Court of Judicature at
Allahabad)

MULAYAM SINGH

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 09/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Ankur Yadav,Adv.

Mr. Shweta Yadav,Adv.

Mr. Mangal Prasad,Adv.

For Ms. Asha Gopalan Nair,AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

Learned counsel for the petitioners submits that the
petitioners are still in possession of the property in question.

Status quo, as on today, with regard to the possession shall
be maintained until further orders

Tag with SLP(C) No.32262/2016.

(NARENDRA PRASAD) (RENU DIWAN)

COURT MASTER ASSISTANT REGISTRAR